BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 145/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017

Name of the Company:

B R Construction.

V/s.

G R Infraprojects Ltd.

Section of the Companies Act:

2. VIVEK GURNANI

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE	
1. SUSSHIL DAGA	ADVOCATE	PETITIONER	Sussein)	gg.
2. VIVEK GURNANI	ADVOCATE	PETITIONER	Juet.	

Learned Advocate Mr. Susshil Daga with Learned Advocate Mr. Vivek Gurnani present for Operational Creditor/ Petitioner. None present for Respondent.

Proof of dispatch of copy of application on Respondent filed.

Petitioner is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 10.11.2017 for objections of Respondent and for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 2nd day of November, 2017.